

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 1222 of 2011

Bhadreshwari Dasi Petitioner

Versus

1. The State of Jharkhand
2. The Deputy Commissioner, Bokaro
3. The Deputy Development Commissioner, Bokaro
4. The Child Development Officer, Chandan Kiyari,
P.O. & P.S.- Chandan Kiyari, District-Bokaro
5. The Block Development Officer, Chandan Kiyari,
P.O. & P.S.- Chandan Kiyari, District- Bokaro
6. Usha Devi Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Soumitra Baroi, Advocate
 For the Resp. State : Mr. Rakesh Roy, AC to GA-III

06/ 08.09.2021 Heard through V.C.

2. The instant writ application has been preferred by the petitioner praying for a direction upon the respondent authorities to select the petitioner as Anganbari Sevika for Sarboa, Harijan Tola Centre in accordance with law.

3. A counter affidavit has been filed in this case which transpires that in the proceeding of Aam Sabha held on 20.08.2010; this petitioner was over age and further the writ petitioner's younger son, namely, Jitendra Kumar Das was aged about 21 years was also present and he disclosed that his eldest brother is about 28 years old. It has been further stated that educational certificates of the writ petitioner was also found to be incorrect and suspicious.

4. After hearing learned counsel for the parties it appears that proceeding of Aam Sabha held on 20.08.2010 (Annexure-3) clearly transpires that there are several discrepancies found in the case of this petitioner, inasmuch as, she was not even able to sign before the villagers and the villagers has unanimously decided not to select her.

It further appears that the certificate of the petitioner has also been doubted by the Respondents which are being disputed by this petitioner. In view of the aforesaid fact, no relief can be granted to this petitioner. Hence, the instant writ application stands dismissed.

(Deepak Roshan, J.)